

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00470/2014

Decided on: 01.07.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma , Member (A)**

Surat Singh s/o Inder Singh Retd Sr. Loco Inspector., R/o 79, Guru Har Rai Avenue, Opp-Khalsa Collage, Amritsar.

**.....Applicant
Versus**

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Sr. Divisional Personal Officer, Northern Railway, Ferozepur.
3. Sr. Divisional Mechanical Engg. Northern Railway, Ferozepur.
4. Sr. Section Engineer (Loco), Railway Station, Amritsar.

....Respondents

Present: Mr. Surinder Kumar Saini, counsel for the applicant
Mr. Lakhinder Bir Singh, counsel for the respondents

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

- 1 This O.A. has been filed by the applicant claiming the balance amount of leave encashment of Rs.32,010/- along with interest @ 12% thereon.
- 2 Learned counsel for the applicant submits that the applicant has served a legal notice dated 03.02.2014 (Annexure A-3) on the respondents for redressal of his grievance which has not been replied till date. He further states that the applicant will be



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satisfied if the O.A. is disposed of with a direction to the respondents to consider and take a view on the legal notice (Annexure A-3) in accordance with law, within a time-bound manner.

- 3 In view of the limited prayer of the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Lakhinder Bir Singh, learned Sr. Standing Counsel and Nodal Officer of the Railways, accepts notice. He does not object to the disposal of the case in the requested manner.
- 4 Accordingly, the O.A. is disposed of, as agreed by the learned counsel for the parties, with a direction to Respondent No. 3 to consider and take a view on legal notice (Annexure A-3) within a period of two months from the date of receipt of a copy of this order. If the applicant is found entitled for the relevant benefit, the same may be granted in his favour within a month thereafter.
- 5 Needless to say that we have not expressed any opinion on the merits of the case.
- 6 No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 01-07-2014
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